

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4488  
ANSWERED ON:17.12.2009  
CONFLICT OF INTEREST  
Siricilla Shri Rajaiah

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether severaj Senior Judges have recently opted out of cases citing conflict of interest;
- (b) if so, the details thereof;
- (c) the reasons therefor;
- (d) whether there is any necessity to bring a law or set, guidelines to define conflict of interest; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) & (b): No such information has been received by the Government.

(c): Does not arise.

(d & e) In the `Restatement of Values of Judicial Life` adopted in the Full Court meeting of the Supreme Court of India

`A Judge shall not hear and decide a matter in which a member of his family,a close relation or a friend is concerned.`

`A Judge shall not hear and decide a matter in which a company in which he holds share is concerned unless he has disclosed his interest and no objection to his hearing and deciding the matter is raised.`